

Polytechnics could not secure 50 per cent marks in the qualifying examination; and

(b) if so, the cause of this poor result?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) According to the survey carried out in 1960-61, a large proportion of students admitted to polytechnics had secured less than 50 per cent marks in the qualifying examination.

(b) The various causes have yet to be investigated in detail.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INSURANCE ACT

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table.

(i) a copy each of the following Rules under sub-section (3) section 114 of the Insurance Act, 1938:—

(a) The Insurance (Amendment) Rules, 1961 published in Notification No. G.S.R. 681 dated the 10th May, 1961. [Placed in Library, See No. LT-3029/61.]

(b) The Insurance (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 867 dated the 8th July, 1961. [Placed in Library, See No. LT-3029/61.]

(ii) a copy of Notification No. S.O. 1206 dated the 24th May, 1961 under sub-section (6) of section 101A of the Insurance Act, 1938. [Placed in Library, See No. LT-3034/61.]

NOTIFICATIONS UNDER COAL MINES (CONSERVATION AND SAFETY) ACT AND ESSENTIAL COMMODITIES ACT

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg

to lay on the Table a copy each of the following Notifications:

(i) The Coal Mines (Conservation and Safety) Amendment Rules, 1961, published in Notification No. G.S.R. 800 dated the 17th June, 1961, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library, See No. LT-3035/61.]

(ii) Notification No. G.S.R. 801 dated the 17th June, 1961 making certain further amendment to the Colliery Control Order, 1945, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No LT-3036/61.]

(iii) Notification No. S.O. 1299 dated the 3rd June, 1961 fixing revised rates of duty of excise on coal and coke, under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library, See No. LT-3037/61.]

EIGHTEENTH REPORT OF THE LAW COMMISSION

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy of the Eighteenth Report of the Law Commission on the Converts' Marriage Dissolution Act, 1886. [Placed in Library, See No. LT-3038/61.]

ANNUAL REPORT AND ACCOUNTS OF THE ALL-INDIA INSTITUTES OF MEDICAL SCIENCES

The Minister of Health (Shri Karmarkar): I beg to lay on the Table a copy each of the following papers:

(i) Annual Report of the All-India Institute of Medical Sciences, New Delhi, for the year 1960-61, under section 19 of the All India Institute of Medical Sciences Act, 1956.